

389

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

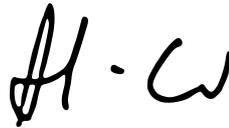
Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 9 TH RESPONDENT PROJECT
PROPONENTM/S. SRI SAI RAGHAVENDRA GRANITES Sy. No. 98/3**

Date-03-10-2022



M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 9 TH RESPONDENT

CELL-9841277216

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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-.10.20

SAI RAGHAVENDRA GRANITES
[Signature]
Proprietor

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER FILED BY THE 9TH RESPONDENT PROJECT
PROPONENT**

I, S, Sunil kumar son of Late G. subramanyam aged about 44 years, Proprietor,
M/S. SRI SAI RAGHAVENDRA GRANITES in Sy. No. 98/3 Part o an Extant of 0.607
Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra
Pradesh-517425.do hereby solemnly and sincerely affirm and make oath and
state as follows:

1. I am the 9TH Respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease and work orders in the above mentioned area was granted in favor of **M/S. SRI SAI RAGHAVENDRA GRANITES** in Sy. No. 98/3 Part o an Extant of 0.607 Ha, in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425. by the Asst Director of Mines and Geology, Palamaner vide Prog's. No. 1348/Q/2007 dated 29.05.2016, (**Annexure-1**) and the we have not carried out my quarrying operations outside the lease area.
4. It is submitted that we have erected the boundary pillars based on Chain system survey and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, we have not encroached outside the leased area.

SRI RAGHAVENDRA GRANITES
Proprietor

5. It is further submitted that, the survey done using **GPS** Machines are not accurate and there is a variation of **3 to 5 Meters** at every point, which is agreed by the surveyors of the office of the Asst. Director of Mines and Geology. I assure you that, I have not encroached outside my quarry lease area. I have erected the boundary pillars based **GPS** system **and** the survey and in the places shown by the Surveyor and maintaining the same.
6. It is submitted that at present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
7. It is submitted that the Andhra Pradesh District Level Environment Impact Assessment Authority (DEIAA) issued an Environmental clearance in favor of **M/S. SRI SAI RAGHAVENDRA GRANITES** in Sy. No. 98/3 Part o an Extant of 0.607 Ha, Black Granite Mine in Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-517425 vide order No .DEIAA/AP/CTR-20/2016-20 dated 06.09.2016 with the production capacity of Black Granite Mine-750 m³/Annum. Life of Mine is 20 Years. **(Annexure-2)**
8. It is submitted that this respondent **M/S. SRI SAI RAGHAVENDRA GRANITES** obtained consent order for established the Mine lease area 0.607 Ha - Black Granite Mine at in Sy No. 98/3 Part o an Extant of 0.607 Ha vide order No. CTR-1414/PCB/ZOKNL/CFE/2018 dated 22.11.2018 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue.**(Annexure-3)**
9. It is submitted that this Respondent **M/S. SRI SAI RAGHAVENDRA GRANITES** obtained consent order for operation the Mine lease area 0.607 Ha - Black Granite Mine at in Sy No. 98/3 Part o an Extant of 0.607 Ha vide order No. Order No. CTR-1414/APPCB/ZOKNL/CFO/2020 dated 01.09.2020 issued by the APPCB Joint chief Environmental Engineer

SRI RAGHAVENDRA GRANITES

 Proprietor

(FAC) Zonal office Kurnool Valid for a period ending with 31-07-2025

(Annexure-4)

10. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,

11. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows;-

Sl No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanpalli	1500 mts (1.5 Km)
5	ChinnaAgraharam	4000 mts (4.0 Km)
6	TalliAgraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

12. It is submitted that we are operating systamticly, no incidents, and some local people working in my quarry.

13. It is submitted that we have received show cause notice from A.P PollutionControl Board Notice No- C-1930/APPCB/RO-TPT/2022-1560 dated 27-08-2022 on certain consent conditions violations in connection with this OriginalApplicationNo.271/2022filedbyA.Srinivasuluandotherresiden tsofKondasamudramvillage.(Annexure-5)

14. It is submitted that the conditions wisecompliance letter from this respondent to APPCB dated 13-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 Annexure-6

15. It is submitted that we are not operating any quarry works from 01/04/2021 to till the date and we received a demand notice from the DDMG for taking of excess of permits and stopped permits also. In this

SAI RAGHAVENDRA GRANITES

Proprietor

issue we are applied a revision petition before the honorable Ministry of Mines and Geology and the same was pending.

16. It is submitted that the Deputy Directorate general of mines safety Chennai inspect our mine area on 23-08-2022 and issue Letter No-CNR/DMS/NC/VL/2022/1261 dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. There after this respondent reply letter dated 10-10-2022 to the Deputy Directorate general of mines safety Chennai. **(Annexure-7)**

17. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

18. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor
on this the 3rd day of october , 2022
and signed his name in my presence.

BEFORE ME

Advocate

SAI RAGHAVENDRA GRANITES

[Signature]
Proprietor

VERIFICATION

I, S, Sunil kumar 9TH respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd day of October 2022 at Chittoor

SAI RAGHAVENDRA GRANITES


Proprietor

DEPONENT

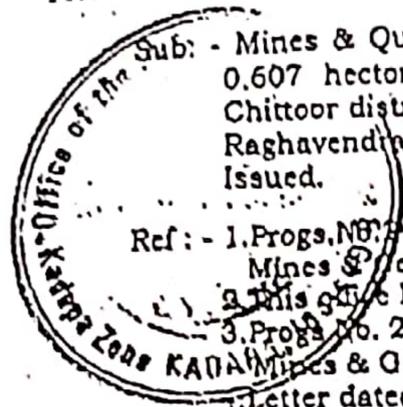
ANNEXURE I

GOVERNMENT OF ANDHRA PRADESH
 PROCEEDINGS OF THE ASST. DIRECTOR OF MINES AND GEOLOGY, PALAMANER.
 ((Present : Sri D. Subramanyam, B.Sc., Assistant Director)

-oOo-

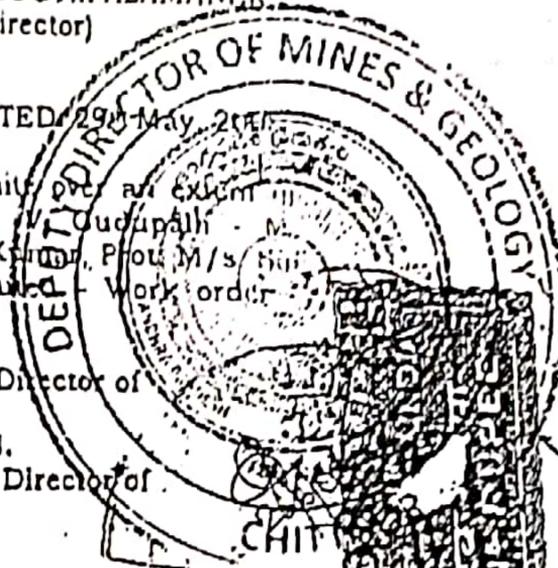
PROCEEDINGS NO. 1348/Q/2007.

DATED 29.05.2008



Sub: - Mines & Quarries - Quarry Lease for Black Granite over an extent of 0.607 hectares in S.No.98/3 of Kotamakanapalli Village, Qudupalli Mandal, Chittoor district - Granted in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites - Quarry Lease deed executed on 19.03.2008. Work order issued.

Ref: - 1. Progs. No. 24863/R5(1)/07, Dt. 28.01.2008 of the Director of Mines & Geology, Hyderabad.
 2. This office Lr.No. 1348/Q/2007, dated: 05.02.2008.
 3. Progs. No. 24863/R5 - 1/07, dt. 24.05.2008 of the Director of Mines & Geology, Hyd.
 4. Letter dated. 29.05.2008 from the grantee.

**ORDER:**

Through the reference 1st cited, the Director of Mines and Geology, Hyderabad has granted a Quarry lease for Black Granite, over an extent of 0.607 hectares in S.No. 98/3 of Kotamakanapalli Village, Qudupalli Mandal, Chittoor district for a period of Twenty years in favor of Sri S. Sunil Kumar, Prot: M/s. Sai Raghavendra Granites.

In view of the above grant order, this office through the ref. 2nd cited; this office has requested the grantee to attend this office for execution of Quarry lease deed along with necessary documents. Further the grantee has not attend for execution of the quarry lease deed within the time. Vide reference 3rd cited, the Director of Mines and Geology, Hyderabad has granted extension of time for execution of the quarry lease deed with in 30 days from the date of receipt of orders. Accordingly, the grantee has attended this office on 29.05.2008 for execution of Quarry lease deed within stipulated period vide reference 3rd cited.

Hence, the Quarry lease deed is executed on 19.03.2008 for a period of twenty years (20) i.e., from 29.05.2008 to 28.05.2028. The quarry lease hereby permitted to commence the quarry lease operations for Black Granite in the subject area and subject to the conditions mentioned in the Proceedings 1st cited, conditions and appendix enclosed to the Proceedings 1st cited and other terms and conditions of APMMC Rules, 1966 and subsequent Government orders and Executive instructions issued from time to time and subject to the satisfaction of Quarry lease deed Form-G.

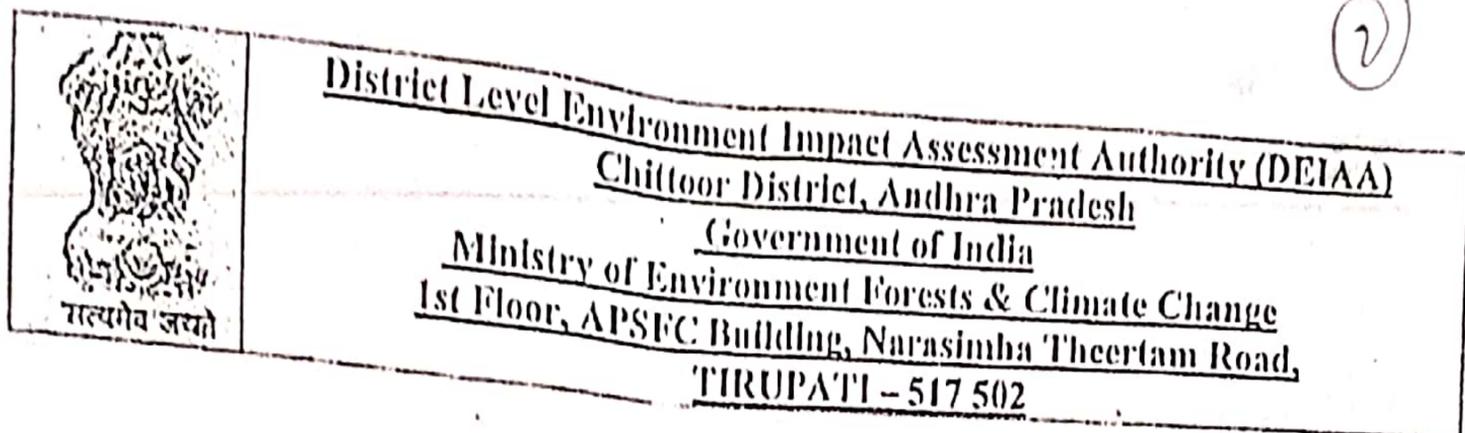
The Lessee should produce invariably all the accounts, registers, documents, records, books etc., connected with the subject lease held by 5th April of every year before the Asst., Director of Mines and Geology, Palamaner. The lessee should submit the Quarterly returns, and Annual returns to the Director, Deputy Director and Assistant Director of Mines and Geology, Hyderabad, Kadapa and Palamaner as required under A.P.M.M.C. Rules, 1966 and G.C.D. Rules, 1999.

The Lessee should obtain the dispatch permits and get the transit forms from the Asst., Director of Mines and Geology, Palamaner before transporting the material from the leased area.

S. D. Subramanyam
 ASST. DIRECTOR OF MINES & GEOLOGY,
 PALAMANER.

Contd. Page No:2





REGD. POST WITH ACK. DUE

Lr.No. DEIAA/AP/C/TR-20/2016- 20

Dt: 06.09.2016

Sub: DEIAA, A.P - Chittoor District - 0.607 Ha. Black Granite Mine of M/s. Sai Raghavendra Granites, Sy.No. 98/3 Part, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

I. This has reference to your application submitted on 27.07.2016, seeking Environmental Clearance for the proposed 0.607 Ha. Black Granite Mine of Sy.No. 98/3 Part, Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh in favour of M/s. Sai Raghavendra Granites, It was reported that the nearest human habitation viz., Chinna Kotamaganapalli (V) exists at a distance of about 1.4 km from the mine lease area. It was noted that the capital investment of the project is Rs. 40.0 Lakhs and capacity of the project is as follows:

Mining of Colour Granite: 750 m³ / annum in 0.607 Ha.

II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12 ^o 41'38"N	78 ^o 13'42"E

III. It is a open cast semi-mechanized mine and the life of the mine 20 years. The total mine lease area is 0.607 Ha.

IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 05.08.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines existing with more than 5 Ha of mine lease area within 500 mts from the existing mine. After detailed discussion the Committee recommended **ISSUE** of EC. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 05.08.2016 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986. viz, Notification No.S.O.141(E) dated

15.01.2016 and Notification No.S.O.190(E) dated 20.01.2016 on formation of DEAC & DEIAA, subject to implementation of the following specific and general conditions:

A. Specific Conditions:

1. Air Pollution:-

- i. Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.
- ii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.
- iii. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- iv. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months.
- v. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.
- vi. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- vii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.

2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 4.3 KLD. Out of that, 2.5 KLD is used for Dust suppression on haul roads; 0.5 KLD is used for development of greenbelt; 1.3 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently

backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.

- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.
- v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.
- vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

B. General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Gol, New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- vii. * A separate environmental management cell with suitable qualified personnel should be set up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 3.20 Lakhs and Recurring cost Rs. 2.56 Lakh /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A3, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

- xvii. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xviii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

*Hirishankar
Shukla*
SUB-COLLECTOR,
TIRUPATI &
MEMBER SECRETARY,
DEIAA, Chittoor Dt. A.P.

To
Sri S.Sunil Kumar, Proprietor
M/s. Sai Raghavendra Granites
(Mine Lease Area - 0.607 Ha),
D.No. 13-265, DRS Building,
Ramachandra Road, Kuppam - 517425.
Ph: 9440539092, 8570256600.

Copy to:

1. The Chairman, DEAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912,
e-mail: jceezoknl@gmail.com

CONSENT ORDER FOR ESTABLISHMENT

Order No.GTR- 1414/PCB/ZO-KNL/CFE/2018

DI. 22.11.2018

Sub: PCB-ZO-KNL-CFE- M/s Sai Raghavendra Granitea (0.607 Ha Black Granite Mine), Sy.No. 98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh – Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

Ref: 1. CFE application received through OCMMS on 04.11.2018
2. R.O.TPT Lr.No.C-1930/PCB/RO/TPT/2018 - 1626, dt:13.11.2018
3. CFE Committee meeting held at ZO, Kurnool on 19.11.2018

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout mining activity of the following mineral with installed capacity as mentioned below, with a total project cost of Rs.40.0 Lakhs

Sl.No.	Activity	Capacity
1.	Mining of Black granite (Mine lease area – 0.607 Ha.)	750 m ³ / annum

- 2) As per the application, the above mining activity is to be carried out at Sy.No. 98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh in the mine lease area of 0.607 Ha.
- 3) The above site was inspected by Asst. Environmental Engineer APPCB, Regional Office, Tirupati on 27.10.2018 and found that it is surrounded by:
North: Rocky Lands **South :** Rocky Lands
East : Rocky Lands **West :** Rocky Lands
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your mine under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout mining of the mineral mentioned at para (1) only.
- 5) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 6) This consent order is valid for a period of 7 years from the date of issue.
- 7) This Consent Order issued is subject to the conditions mentioned in the annexure.

**K Venkateswara
Rao**

Digitally signed by K
Venkateswara Rao
Date: 2018.11.22 13:54:14
+05'30'

Encl: Schedule 'A' & 'B'.

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s Sai Raghavendra Granites,
(Mine Lease Area – 0.607 Ha),
D.No.14-336/7, Palace Road,
Kuppam, Chittoor District-517 425

Copy to the Environmental Engineer, Regional Office, APPCB, Tirupati for information.

SCHEDULE - A

1. The project authority shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

SCHEDULE - B**Water:**

1. The source of water is Borewell and the maximum permitted water consumption shall not exceed the following quantities.

Sl. No.	Purpose	Quantity (In KLD)
1	Dust Suppression	2.5 KLD
2	Development of Green Belt	0.5 KLD
3	Domestic Purpose	1.3 KLD
	Total	4.3 KLD

2. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Wastewater generation	Total	Mode of disposal
1.	Domestic	1.0 KLD	Septic tank followed by soak pit
	Total	1.0 KLD	

Air:

3. The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using compressor, excavator, jack hammer drilling etc.,. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method, wire saw cutting method to control dust emissions.
4. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
5. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
- Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

6. The Solid wastes generated shall not exceed the following breakup quantities:

S.No	Solid Waste generation	Quantity	Method of Disposal
1	Over burden soil (Top soil & rock waste)	3300 m ³ for 5 Years	shall be dumped dump site earmarked in the mine lease area as per the approved mine plan.

7. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the mine lease area under any circumstances.
8. The project authority shall provide the following measures to control erosion of dumps:
- Retention/toe walls at the foot of the dumps.
 - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land

Other conditions:

10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The project authority shall develop greenbelt along the boundary of the mine lease area with tall growing trees with native species.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

K Venkateswara
Rao
Digitally signed by K
Venkateswara Rao
Date: 2018.11.22 13:54:25
+05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s Sai Raghavendra Granites,
(Mine Lease Area – 0.607 Ha),
D.No.14-336/7, Palace Road,
Kuppam, Chittoor District-517 425



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jeezoknl@gmail.com

CONSENT ORDER

Order No.CTR-1414/APPCB/ZO-KNL/CFO/2020

Date:01.09.2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s. Sai Raghavendra Granites,
(0.607 Ha Black Granite mine),
Sy.No.98/3 Part, Kotamakanapalli (V),
Gudupalli (M), Chittoor District, Andhra Pradesh.**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic	1.0 KLD	Septic tank followed by soak pit

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order. This consent order is valid to carryout mining activity of the following products along with quantities only.

Sl. No.	Products	Quantity
1	Mining of Black Granite (Mine lease area – 0.607 Ha)	750 m ³ /Annum

This consent shall be valid for a period ending with the dt. **31.07.2025.**

**K Venkateswara
Rao**

Digitally signed by K
Venkateswara Rao
Date: 2020.09.01 11:13:34 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

Encl: Schedules A & B

To

**M/s. Sai Raghavendra Granites,
(Mine Lease Area – 0.607 Ha),
D.No.14-336/7, Palace Road,
Kuppam, Chittoor dist – 517 425**

Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information and with a direction to ensure compliance of the Schedule –B conditions especially time bound conditions and refer to Task Force in case of non compliance.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
5. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises/lend/ sell/transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
6. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**Water:**

2. The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

Sl. No	Purpose	Quantity
1	Dust suppression	2.50 KLD
2	Development of Green Belt	0.50 KLD
3	Domestic Purpose	1.30 KLD
	Total:	4.30 KLD

Air:

3. The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 outside the mine lease area at the boundary of the mine, as prescribed below.

S.No	Parameters	Standards in µg/m ³
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO ₂	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The project authority shall carry out semi-mechanized open cast mining only. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually. The project authority shall adopt wet drilling method.
5. The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid Waste:

7. The project authority shall dispose solid waste (Non Hazardous) as follows:

Sl. No.	Name of the Solid waste	Quantity	Disposal
1	Over burden top soil	3300 m ³ / 5 Years	The waste shall be dumped in the dump site within the quarry lease area as earmarked in Mining Plan.

8. The project authority shall not dump the overburden, top soil etc., generated during mining operation outside the mine lease area, under any circumstances.
9. Wherever top soil exists during mining operation shall be removed and stacked separately so as to utilize for restoration or rehabilitation of the land.
10. The project authority shall provide and maintain the following measures as committed in their letter dt.24.08.2020 to control erosion of dumps within 30 days.
- Retention/toe walls at the foot of the dumps
 - Stabilization of worked out slopes by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

General:

11. The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area in this monsoon as committed in their letter dt.24.08.2020.
12. The project authority shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e. on 1st January and 1st July of the year to Regional Office, Tirupati on regular basis.

**K Venkateswara
Rao**

Digitally signed by K
Venkateswara Rao
Date: 2020.09.01 11:13:48 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. Sai Raghavendra Granites,
(Mine Lease Area – 0.607 Ha),
D.No.14-336/7, Palace Road,
Kuppam, Chittoor dist – 517 425



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

A.NARENDRA BABU,
Environmental Engineer

Tele : 0877-2253981

Email : rotpt-ee1@appcb.gov.in

Notice. No. C-1930/APPCB/RO-TPT/2022-1560

Dt: 27.08.2022

SHOWCAUSE NOTICE

Sub: APPCB - RO - TPT - **M/s. Sai Raghavendra Granites**, Black Granite mine - 0.607 Ha, Sy.No. 98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District - Certain violations of CFO order - Showcause Notice - Issued -Reg.

Ref:

1. CFO Order No. CTR-1414/APPCB/ZO-KNL/CFO/2020 Date: 01.09.2020 valid upto 31.07.2025.
2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
3. Lr.No. OA 271/APPCB/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
4. Joint committee inspection held on 22.06.2022.
5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

* * * * *

WHEREAS you are operating a Black Granite mining unit in the name & style of **M/s. Sai Raghavendra Granites**, at Sy.No. 98/3 Part, Kotamakanapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite - 750 m³/annum in an area of 0.607 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 31.07.2025.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

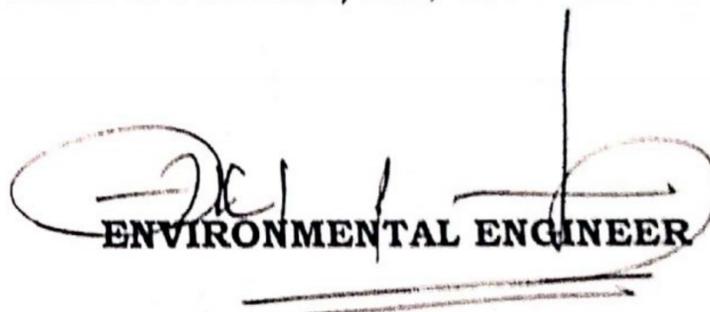
WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. *Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.*
2. *Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.*
3. *Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.*
4. *No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.*
5. *Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.*
6. *Permission from Competent Authority for withdrawing of ground water from bore wells is not available.*

7. Garland drains and Siltation ponds are not available.
8. Measures for ground water recharge are not being taken.
9. Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.
10. Retaining wall at the end of OB dump of appropriate size is not available.
11. Details/records regarding the Occupational Health Surveillance of workers are not available.
12. Details/records regarding constitution of separate Environmental Management Cell are not available.
13. Details/records regarding funds earmarked for environmental protection measures are not available.
14. Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.
15. Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. Sai Raghavendra Granites,
 Black Granite mine – 0.607 Ha,
 Sy.No. 98/3 Part, Kotamakanapalli (V),
 Gudupalli (M), Chittoor District.

(6)

Dt: 13.09.2022

Ref: CFO, CFE, EC/COMP& Form V/SSKG/APPCB/RO-TPT /2022-01

To
The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati – 517 502

Respected Sir,

Subject:

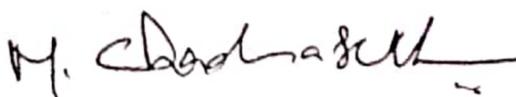
Submission of half yearly compliance reports of CFE, CFO & EC copies conditions for the period from January 2022 to June 2022 and Environmental Statement Form V for the financial year 2021 to 2022 audited through NABL accredited laboratory for M/s. **Sri Sai Krupa Granites**, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh. -
Reg.

Reference:

1. Consent Order No: Order No. CTR-1562/PCB/ZO-KNL/CFE/2019 dated on 05.09.2019
2. Consent Order No: Order No. CTR - 1562/APPCB/ZO-KNL/CFO/2020 dated on 01.09.2020
3. Order No: SEIAA/AP/CTR/MIN/05/2019/982_673 dated on 06.08.2019

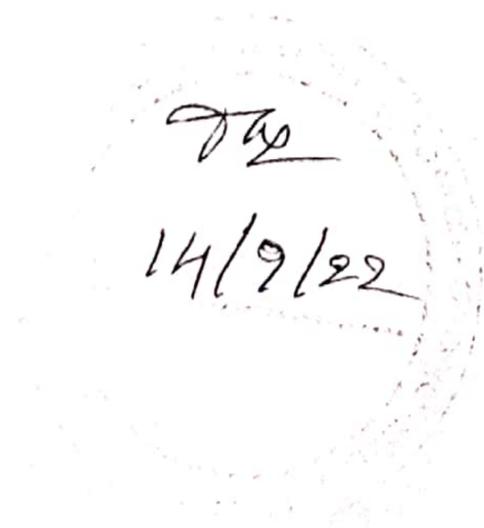
With reference to the above, we are here with submitting Environmental Statement Form V for the financial year 2021 – 2022 and half yearly compliance report for the period from January 2022 to June 2022 on CFE, CFO & EC Conditions audited by NABL Laboratory Star Analytical Services for our Sri Sai Krupa Granites, (0.611 Ha Black Granite Mine), Sy.No.100, Kotamakanapalli (V), Gudupalli (M), Chittoor District, Andhra Pradesh.

Thanking you,
Yours Sincerely



For Sri Sai Krupa Granites

Enclosure: CFO, CFE, EC Compliance Report & Form V





SPEED POST



भारत सरकार
Government of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
[ान सुरक्षा महानिदेशालय
Directorate General of Mines Safety
चेन्नई क्षेत्र/Chennai Region



No.CNR/DMS/NC/VL/2022/1261

Chennai, dated the

25/08/2022

प्रेषक From

खान सुरक्षा उप-निदेशक,
Dy. Director of Mines Safety,
चेन्नई क्षेत्र Chennai Region,
03rd Floor, Left Wing,
New Additional Buildings, C.G.O. Complex,
Shastri Bhawan, Haddows Road,
Nungambakkam, Chennai – 600 006

सेवा में To

Shri S. Sunil Kumar,
M/s Sai Raghavendra Granites,
Owner of Sai Raghavendra Black Granite Mine (Sy.No.98/3),
D.No. 13-265, DRS Building,
Ramachandra Road, Kuppam,
Chittoor District (A.P.) – 517 425

विषय / **Sub: Inspection of Sai Raghavendra Black Granite Mine (Sy.No.98/3) belonging to Shri S. Sunil Kumar, made by S/Shri T.R. Kannan, Director of Mines Safety, Chennai Region & Raghupathi Peddireddy, Dy. Director of Mines Safety, Chennai Region on 24.08.2022.**

महोदय / Sir,

Please refer to the inspection of your above mine made by Shri T.R. Kannan, DMS, Chennai Region and the undersigned and on 24.08.2022, when following violations under the provisions of the Metalliferous Mines Regulations, 1961 were observed:

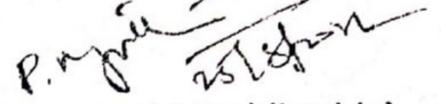
1. **Regulation 3 read with Section 16 of the Mines Act, 1952:** Notice of opening of the mine in Form-I of the first schedule was not submitted enclosing therewith the plan showing the mine boundary and other details as required under MMR, 1961.
2. **Regulation 6:** Notice of discontinuance of the mine in Form-I of the first schedule was not submitted.

3. **Regulation 115:** The discontinued opencast workings were not kept securely fenced off.

You are hereby requested to take necessary action to rectify the above violations immediately and send the compliance report within 15 days of issue of this letter.

Please acknowledge the receipt of this letter.

भवदीय/ Yours Sincerely



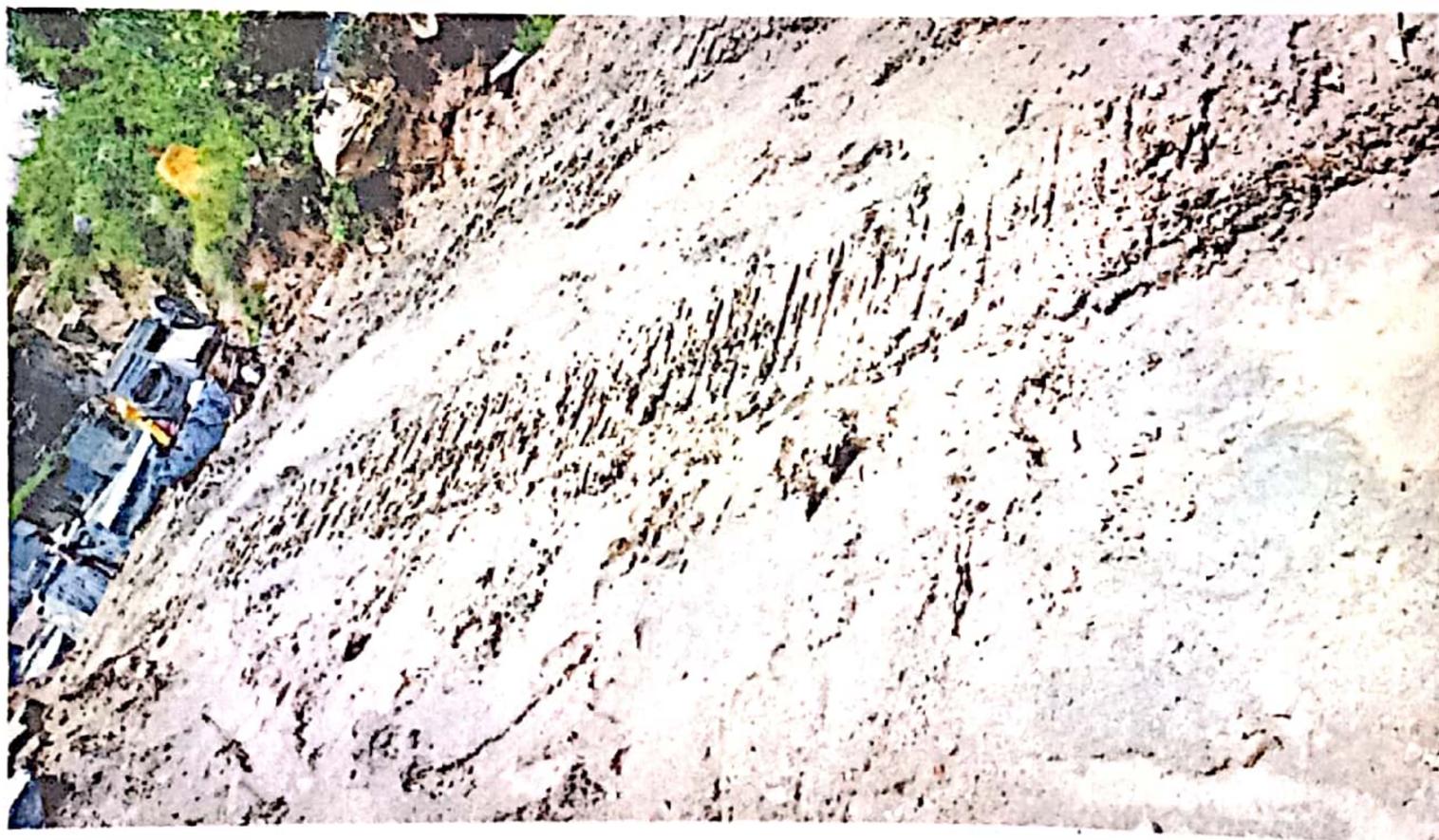
(रघुपति पेड्डिरेड्डी/Raghupathi Peddireddy)

खान सुरक्षा उप-निदेशक

Dy. Director of Mines Safety

चेन्नई क्षेत्र/Chennai Region

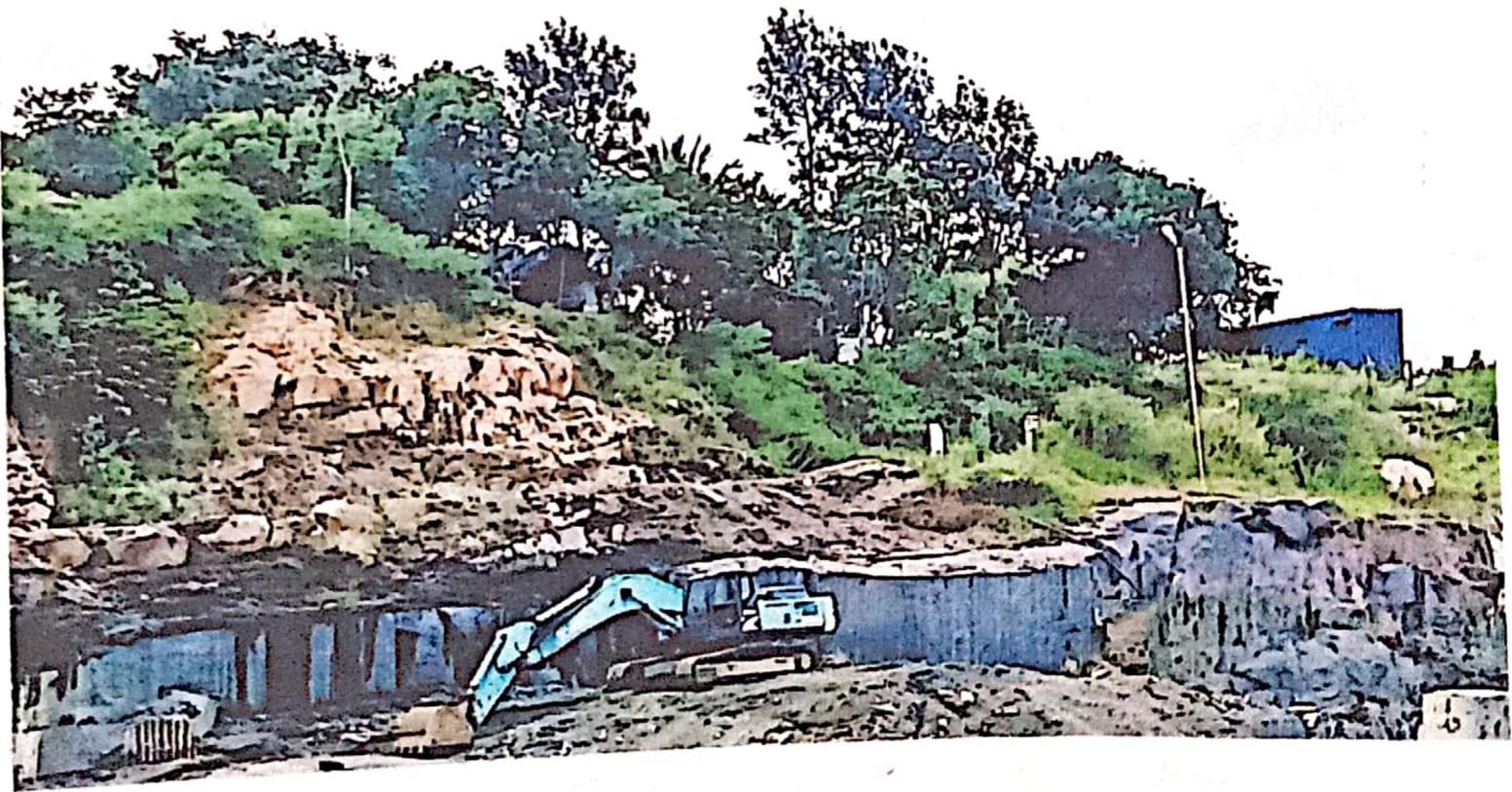
Buffer zone of 7.5 meters



(CSR ACTIVITIES) DONATED TO THE TEMPLE



DEVELOPED GREEN BELT ALONG THE BOUNDARY



using Rain water for wire saw cutting and other industrial purpose.



Water Sprinkler and mobile water Tanker



OB STORING WITH IN THE LEASE AREA



